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THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER

from the State of Kerala for the sanction of Gas Agencies and Petrol/Diesel Pumps to the Kerala State Civil Supplies Corporation; and

(b) if so, the Union Government's response thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU): (a) Yes, Sir.

(b) As per the existing policy, State owned/controlled Corporations are eligible to apply in response to advertisements under 'Open' category. The criteria relating to income, residence and multiple dealership norms are not applicable to them. State Government has been advised in the matter accordingly to apply against advertisements.

NCR Finance Corporation

1680. SHRI B.L. SHARMA PREM: Will the PRIME MINISTER be pleased to state :

- (a) whether the Government propose to set up an NCR Finance Corporation; and
 - (b) if so, the details thereof?

OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU): (a) No. Sir.

(b) Does not arise.

Water Supply and Sanitation

1681. DR. ARUN KUMAR SARMA: Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

- (a) whether the Government of Assam submitted proposals to Union Government for Rural Water Supply and Sanitation schemes for financial assistance:
 - (b) if so, the details thereof; and
- (c) the response of the Union Government to that effect?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA): (a) Yes, Sir.

(b) and (c). The details of the schemes received from the State Government of Assam and their present status are given in the enclosed Statement.

STATEMENT

S. No	Name of Project	No. of Schemes	No.of Habit- ations	Estimated cost (Rs. in lakh)	Date of receipt	Status of project
Aa	sam					
1.	Schemes for coverage of no source SC/ST habitations		5668	Rs. 2400.00	28.2.95	State Govt. was requested to furnish information on Action Plan status of habitation and water quality data to justify the installation of Iron Removal plants. The information is still awaited.
2.	Project for W/S scheme in Excess iron areas of Wazira and Charaideo Civil sub div. of Sibsagar Distt.	1	82	Rs. 94.59 Lakh	13.2.96	Scheme is under examination.

[Translation]

Industries under R.D.P.

1682. SHRI BHANU PRATAP SINGH VARMA: Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state the number of Women benefited in Uttar Pradesh through Rural Development Programmes and the percentage of the down-trodden out of them?

THE MINISTER OF STATE IN THE MINISTRY OF MURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : During the year 1-96 the number of women benefited in Uttar

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Pradesh through various development programmes is given below:

	Name of the Scheme	Total Women benefited
A .	Jawahar Rozgar Yojana (Lakh Mandays generated)
1.	Jawahar Rozgar Yojana	333.95
2.	Employment Assurance Scheme	30.34
3.	Intensified Jawahar Rozgar Yoja	na 73.43
B.	Integrated Rural Development Programme and Allied Programme	(Lakh beneficiaries)
1.	Integrated Rural Development Programme	1.31
2.	Training of Rural Youth for Self Employment	0.38
3.	Development of Women and Children in Rural Areas	0.23
C.	National Social Assistance Programmes	(Lakh Nos.)
1.	National Maternity benefit schem	ne 3.01

Under the rural development programme the benefits have been provided to the poor women. The Ministry does not monitor the percentage of poor women who are down-trodden.

[English]

implementation of Minimum Programme

1683. SHRI SONTOSH MOHAN DEV: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) whether Prime Minister has given directions to the various Departments in regard to minimum programme agreed to by all the parties of the Government:
 - (b) if so, the priorities that have been earmarked;
- (c) whether all the priorities that have been agreed upon have been undertaken by the various Ministers for its implementation; and
- (d) if so, the details of the programmes and the progress being made in its implementation?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH): (a) to (d). Yes, Sir. Various Departments have been asked to work out the details of policies and programmes announced by the Government and contained in the Common Action Minimum Programme.

In a recent Conference of Chief Ministers organised on 4th-5th July 1996, on the initiative of the Prime Minister, the provision of seven basic minimum services to all our people in a time bound manner was endorsed. These seven minimum basic services are as under:

- (i) 100 percent coverage of provision of safe drinking water in rural and urban areas.
- (ii) 100 percent coverage of primary health service facilities in rural and urban areas.
- (iii) Universalisation of primary education.
- (iv) Provision of Public Housing Assistance to all shelterless poor families.
- (v) Extension of Mid-day-Meal programme in primary schools to all rural blocks and urban slums and disadvantaged sections.
- (vi) Provision of connectivity to all unconnected villages and habitations.
- (vii) Streamline the Public Distribution System with focus upon the poor.

Within these, the first three basic services are to be provided within the next two to three years. However, States which have satisfactory results in these areas could select any other component from the identified seven minimum basic services for prioritisation.

In addition, Centrally Sponsored Schemes in the area of urban and rural povery alleviation and employment, development of desert and drought prone areas and those for the Welfare of SCs, STs, minorities and disabled persons would be continued as such but States would have greater freedom and flexibility in the implementation of these programmes. The funds under the remaining CSS would be pooled and basic state entitlement ratios would be worked out on the basis of allocations made to the States in 1995-96. The States would be free to select from amongst these centrally sponsored schemes those which they would like to implement in keeping with their specific priorities and needs. Further, the States annual entitlements under all centrally sponsored schemes would be increased by 15-20 per cent each year.

In the context of the recommendations made in the Chief Ministers Conference, the Ministry of Planning and Programme Implementation, in Consultation with the different Central Ministries, is working out the details regarding revisions in the guidelines and procedures.

Decentralisation of Planning Process

1684. DR. T. SUBBARMI REDDY: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the non-Governmental Organisations